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CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

...

Contempt Petition No. 41 of 1992

IN

O.A. No. 397 of 1991

Krishna Deo            ...            ...            ...            Applicant.

Versus

Aslam Mahmood, D.R.M. (Commercial)  
North Eastern Railway and another    ...            Respondents.

...

Hon. Mr. Justice U.C.Srivastava, V.C.  
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

This contempt application has been moved by the applicant for non-compliance of the interim order 8.11.1991 passed by the Tribunal. The respondents in their reply have stated that they have not flouted the interim order and have fully complied with the same. Accordingly, as the order dated 8.11.1991 passed by the Tribunal has been fully complied with, the contempt application is consigned. Notices are discharged.

  
Member (A)

  
Vice-Chairman

Dated: 31.3.1993

(n.u.)